

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2896

ANSWERED ON:10.12.2014

INCLUSION OF NAMES IN PASSPORTS

Adsul Shri Anandrao ;Patil Shri A.T. (Nana);Singh Shri Ganesh;Singh Shri Sunil Kumar;Yeddyurappa Shri B. S.

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether it is mandatory for those born after January 1989 to produce their birth certificates while applying for a passport and if so, the details thereof and the rationale behind the same;
- (b) whether applicants are permitted to endorse only the names of living parents and not of deceased / remarried parents and if so, the details thereof;
- (c) whether the Government has taken any remedial action regarding the inclusion of name of steps parent(s) in the passports as against the requests received in this regard and if so, the details thereof and if not, the reasons therefor;
- (d) the details of requests received by the Government during the last three years and the current year to include/ endorse the name of only one parent in the passport and the action taken on such requests, year-wise; and
- (e) the steps taken/proposed to be taken to simplify the procedure of issue of passport for the benefit of such applicants?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V.K. SINGH (RETD)]

(a) Yes. In pursuance of the statutory provisions of the Registration of Births and Deaths Act, 1969 and to attain its objectives, it was decided by the Ministry in 1988 to seek mandatorily a Birth Certificate issued under the Registration of Births and Deaths Act from the Passport applicants born on or after 26.01.1989.

(b) No. As per the extant provisions applicants are required to mention their parents' name irrespective of their living status. In cases of remarried parents, due to the death of a biological parent, the name of re-married parents are acceptable for Passport purposes, whereas for re-married parents, due to divorce, normally the name of biological parents is endorsed, unless the step parent has been declared as a legal guardian of the child by the competent court.

(c) to (e) The Government includes name of step parent in the passports as per prescribed procedures.

The records with reference to information relating to inclusion/ endorsement of the name of only one parent in the passport are not categorized and maintained separately by the Passport Issuing Authorities.